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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. 114/196 199

Mukuldev Sharma Versus Union of India and others

Date of Order	Orders
15.7.96	<p>Mr. S.K.Jain, counsel for the applicant Mr. V.S.Gurjar, counsel for the respondents</p> <p>The learned counsel for the applicant states that as at present he does not want to press the OA filed by the applicant, the applicant may be allowed to withdraw it with the permission to file any other petition, if so advised. The O.A. is, therefore, dismissed as withdrawn with permission to take any appropriate step before a competent forum, if so advised and permissible under the law.</p> <p><i>Copy to SJK for VS Gurjar 23/7/96</i></p> <p><i>Copy issued to app. Vidh - Ch - 3069 30796</i></p>

Ratan Prakash
(Ratan Prakash)
Member (J)